## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:6461 ANSWERED ON:07.05.2013 PROPERTY TAX OF EMBASSIES Rana Shri Jagdish Singh

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government provides relaxation of property tax to various embassies situated in New Delhi;
- (b) if so, the reasons therefor; and
- (c) the total losses suffered by the Government till date, as a result thereof?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): The Ministry of External Affairs has advised that the Vienna Convention on Diplomatic Relations 1961 and the United Nations Convention on Privileges & Immunities 1947 forbid levy of taxes in any form on Diplomatic Missions. Accordingly, New Delhi Municipal Council (NDMC) and Delhi Municipal Corporations (DMCs) provide relaxation of property tax to various embassies situated in New Delhi. As such the properties have been exempted from the property tax and the question of loss does not arise.